

PROCEEDINGS OF THE HIGH COURT OF ANDHRA PRADESH

SUB:-High Court of Andhra Pradesh – Establishment – Appointment of (1) Smt. G. Sunitha, Principal District and Sessions Judge, West Godavari District at Eluru, (2) Sri A. Giridhar, Principal District and Sessions Judge, Kurnool (3) Sri B. Sai Kalyan Chakkravarthi, Principal District and Sessions Judge, East Godavari District at Rajamahendravaram and (4) Sri G. Gopi, Principal District and Sessions Judge, Vizianagaram, as Officers on Special Duty against the vacant posts of Registrars in the High Court of Andhra Pradesh – Orders issued – Regarding.

ORDER : R.O.C.No.601/2019-Estt., Dated 12.12.2019

In exercise of the powers conferred under Article 229(1) of the Constitution of India, the Hon'ble the Chief Justice is pleased to pass the following order:

(1) Smt. G. Sunitha, Principal District and Sessions Judge, West Godavari District at Eluru, (2) Sri A. Giridhar, Principal District and Sessions Judge, Kurnool (3) Sri B. Sai Kalyan Chakkravarthi, Principal District and Sessions Judge, East Godavari District at Rajamahendravaram and (4) Sri G. Gopi, Principal District and Sessions Judge, Vizianagaram, are appointed as Officers on Special Duty against the vacant posts of Registrars in the High Court of Andhra Pradesh, Amaravati, until further orders. The above Officers shall report before the Registrar General, High Court of Andhra Pradesh, on or before 18.12.2019.

The above officers are entitled to draw their pay and allowances attached to the posts of Registrars in the High Court of Andhra Pradesh.

(i) Smt. G. Sunitha, Principal District and Sessions Judge, West Godavari District at Eluru shall hand over the charge of her present post to I Additional District and Sessions Judge, West Godavari District at Eluru, and the I Additional District and Sessions Judge, West Godavari District at Eluru will be in full additional charge of the post of Principal District and Sessions Judge, West Godavari District at Eluru, until further orders.

(ii) Sri A. Giridhar, Principal District and Sessions Judge, Kurnool shall hand over the charge of his present post to I Additional District and Sessions Judge, Kurnool, and the I Additional District and Sessions Judge, Kurnool will be in full additional charge of the post of Principal District and Sessions Judge, Kurnool District, until further orders.

(iii) Sri B. Sai Kalyan Chakkravarthi, Principal District and Sessions Judge, East Godavari District at Rajamahendravaram shall hand over the charge of his present post to I Additional District and Sessions Judge, East Godavari District at Rajamahendravaram, and the I Additional District and Sessions Judge, East Godavari District at Rajamahendravaram will be in full additional charge of the post of Principal District and Sessions Judge, East Godavari District at Rajamahendravaram, until further orders.

(iv) Sri G. Gopi, Principal District and Sessions Judge, Vizianagaram shall hand over the charge of his present post to I Additional District and Sessions Judge, Vizianagaram District, and the I Additional District and Sessions Judge, Vizianagaram District will be in full additional charge of the post of Principal District and Sessions Judge, Vizianagaram District, until further orders.


REGISTRAR (I.T-cum-CPC)
FAC. REGISTRAR GENERAL

To

The Officers – concerned.

Copy to:

1. The Prl. Pvt. Secretary to the Hon'ble the Chief Justice
(for placing before the Hon'ble the Chief Justice)
2. All the P.Ss to Hon'ble Judges (for placing before their Lordships)
3. All the Registrars, High Court of Andhra Pradesh.
4. The Registrar (I.T.-cum-C.P.C.), High Court of Andhra Pradesh.
(with a request to direct the concerned to upload the proceedings in the High Court's Website)
5. The Prl. District and Sessions Judges, West Godavari at Eluru, East Godavari at Rajamahendravaram, Kurnool and Vizianagaram.
6. The I Addl. District Judge, West Godavari at Eluru, East Godavari at Rajamahendravaram, Kurnool and Vizianagaram.
7. All the Officers of the High Court of Andhra Pradesh.
8. All the Section Heads, High Court of Andhra Pradesh.
9. All the Unit Heads in the State of Andhra Pradesh.
10. The Metropolitan Sessions Judges, Vijayawada and Visakhapatnam
11. The Special Judge for Trial of CBI Cases, Visakhapatnam
12. The Special Judge for SPE & ACB Cases, Vijayawada & Nellore
13. The Judge, Family Courts, Nellore, Prakasam at Ongole, Srikakulam, Vijayawada,
Visakhapatnam, Tirupathi and Kurnool.
14. The Presiding Officers, Labour Courts, Visakhapatnam, Guntur, Ananthapur.
15. The Chairman, Co-operative Tribunal, Vijayawada.
16. The Secretary to Governor, for the state of Andhra Pradesh.
17. The Chief Secretary to Government, Government of Andhra Pradesh
18. The Secretary to Government, Law (L.A. & J – Home Courts) Dept.,
Government of Andhra Pradesh.
19. The Registrar, A.P. Lokayukta, Hyderabad.
20. The Secretary, Bar Council of A.P.
21. The Advocate General, Andhra Pradesh.
22. The Public Prosecutors, High Court of Andhra Pradesh.
23. The Member Secretary, A.P.State Legal Services Authority, Hyderabad
24. The Secretary, A.P. High Court Legal Services Committee.
25. The Pay and Accounts Officer, Anjaneya Towers, Ibrahimpatnam, Krishna District.
26. The District Treasury Officers, West Godavari at Eluru, East Godavari at Kakinada,
Kurnool and Vizianagaram.